## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Cont. A. No. 113/KB/2018 Misc A.No. 114/KB/2018 I. A No.360/KB/2017 In C.P No.156/2013

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

Name of the Company	Pawan Kr. Shadija & Ors-Vs-Akruti Trexim (P) Ltd & Ors		
Under Section	425(2)	17	Ti
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1 ICAMAL A	GRAWL ECA	AR- Apa- in 113/18 114/18 AR- Par 4 367/10	Com Ago
1. MR. JISHNU 2. MR. NIRMALY 3. MR. DIBANA 4. MR. J. PATN		7 For Responden	t. Day S. Adu 09/02/2018

S.No.114 - C.P. No.156/2013- Pawan Kumar Shadija & Ors. Vs. Akruti Trexim (P) Ltd. & Ors.

## <u>ORDER</u>

Ld. FCA for the petitioner as also Ld. Counsel for the respondents are present.

Ld. Counsel appearing for the respondent submitted that till date he did not receive the reply. Petitioner is directed to serve a copy of the Contempt Application to the respondent within two days and thereafter reply be filed within two weeks with a copy in advance to the opposite party. Thereafter, rejoinder may be filed within one week.

Both the parties are further directed to fully cooperate in the process of valuation as ordered by this Tribunal and see that the process must be concluded by the extended time i.e. by 14<sup>th</sup> March, 2018. Reminder may be issued to the valuer for completion of the valuation process and other pending applications can be listed on 14.03.2018.

List on 14.03.2018 for hearing of Contempt Application.

Sd

(Jinan K.R.) Member (Judicial) Sd

(V.P. Singh) Member (Judicial)